

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 82 of 2011 &
I.A. No. 146 of 2011

Dated :23rd-August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Essar Power Limited

Appellant(s)

Versus

Uttar Pradesh Electricity Regulatory Commission

& Anr.

....Respondent(s)

Counsel for the Appellant(s): Mr. Amit Kapur,
Mr. Vishal Anand with
Mr. Gopal Rao

Counsel for the Respondent(s):Mr. M.G. Ramachandran &
Mr. Vishal Gupta for R.2
Mr. A.T.M. Rangaramanujam, Sr.
Advocate with Mr. Kunal Verma for R-1.

ORDER

Mr. M.G. Ramachandran, learned counsel for the respondent wants to place some authorities to explain judgments cited by the learned counsel for the Appellant. Learned Counsel for the Commission submits that he has already filed the records in the Registry.

Post the matter on 29th August, 2011 for further hearing.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson